SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12903/2021

[Arising out of impugned final judgment and order dated 21-06-2021 in WA No. 413/2021 passed by the High Court of Kerala at Ernakulam]

SANTHOSH KARUNAKARAN

Petitioner(s)

VERSUS

OMBUDSMAN CUM ETHICS OFFICER
KERALA CRICKET ASSOCIATION AND ANOTHER

Respondent(s)

(IA No. 68315/2022 - CLARIFICATION/DIRECTION)

Date: 29-07-2025 This matter was called on for pronouncement of judgment today.

For Petitioner(s) :Mr. M.F.Philip, Adv.

Mr. K. Pramod, Adv.

Ms. Purnima Krishna, AOR

Mr. Karamveer Singh Yadav, Adv.

Mr. Togin M. Babichen, Adv.

For Respondent(s): Mr. Ranjith K. C., AOR

Mr. Manu Krishnan, Adv.

Mr. Tarun Kumar, Adv.

Hon'ble Mr. Justice Sandeep Mehta pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Vikram Nath and His Lordship.

Leave granted.

The appeal is allowed in terms of the signed non-reportable judgment.

Pending applications, if any, stand disposed of.

(NEETU KHAJURIA) ASST.REGISTRAR-CUM-PS (RANJANA SHAILEY)
ASSISTANT REGISTRAR

(Signed non-reportable judgment is placed on the file.)